

### Deccan Herald, Bengaluru

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### NHRC seeks reply over hooch deaths

The National Human Rights Commission (NHRC) has taken cognizance of reports about death of 150 men in Pusaina village of Mainpuri district in UP in the past 15 years due to consumption of spurious liquor, reports *DHNS*.

It has called for a detailed report from the Yogi government within four weeks, taking note of a media report indicating failure on part of the state authorities in taking lawful action against the culprits.

### The Times of India city

### NHRC seeks reply from Uttar Pradesh government over hooch deaths

Anuja Jaiswal | TNN | Feb 19, 2019, 10:38 IST

AGRA: Days after TOI reported about the unabated production of illicit liquor in a village, Pusaina, in Mainpuri district, the National Human Rights Commission (NHRC) has taken suo motu cognizance of the matter and has issued a notice to the state government seeking a detailed report in the matter. In its notice, NHRC has directed the UP chief secretary to submit a detailed report in the matter within four weeks.

The report should be comprehensive, covering the steps taken/proposed to be taken by the state agencies along with status of benefits of the social welfare schemes provided to the aggrieved families, the notice added. The commission has observed that apparently no strict action has been taken by the police and the district administration to curb the menace.

The illegal business of hooch manufacturing has been going on in the area for some years as mentioned in the news report and no action seems to have been taken to address the core issue.

#### **Deccan Herald**

#### NHRC takes cognizance of hooch tragedy in UP

FEB 18 2019,

The National Human Rights Commission (NHRC) has taken cognizance of reports about death of 150 men in Pusaina village of Mainpuri district in Uttar Pradesh in the past 15 years due to consumption of spurious liquor. It has called for a detailed report indicating failure on part of the state authorities in taking lawful action against the culprits. "The report should be comprehensive, covering the steps taken/proposed to be taken by the state agencies along with status of benefits of the social welfare schemes provided to the aggrieved families," the right panel said in its notice to the Uttar Pradesh chief secretary.

Uttar Pradesh and Uttarkhand recently witnessed a major hooch tragedy in which at least 100 people died. "The illegal business of hooch has been trading in the area for the years together as mentioned in the news report and no action seems to have been taken, to address the core issue," the rights panel observed, referring to media reports.



# NHRC issues notice to UP govt over report of 150 deaths in 15 years from drinking spurious liquor

The commission issued the notice to the chief secretary, seeking a detailed report in four weeks.

Feb 19, 2019

The National Human Rights Commission (NHRC) on February 18 sent a notice to the Uttar Pradesh government over reported deaths of 150 people in the last 15 years due to consuming "spurious liquor" in Pusaina village of Mainpuri district.

The commission, in a statement said it has taken suo motu cognisance of a media report which claimed that in Pusaina village, "out of 300 families, 150 have widows in the age of 25-65, whose husbands died after consuming spurious liquor in the last 15 years."

The NHRC has observed that the contents of the news report, if true, indicate "failure" on part of the concerned authorities in taking lawful action against culprits, forcing the distraught families to lead miserable lives violating their rights to life, liberty and dignity.

The commission issued the notice to the chief secretary, seeking a detailed report in four weeks.

"The report should be comprehensive, covering the steps taken or proposed to be taken by the state agencies along with status of benefits of the social welfare schemes provided to the aggrieved families," it said in the statement.

The illegal business of hooch has been thriving in the area for years together as mentioned in the news report and no action seems to have been taken to address the issue, it said.

Recently, around 100 people died due to consumption of spurious liquor in Saharanpur and Kushinagar districts of Uttar Pradesh and Haridwar district of neighbouring Uttarakhand.

According to media reports, the hooch was suspected to have been made in villages near the Uttarakhand-Uttar Pradesh border, the commission said.

"According to the media report, carried today, in Pusaina village there are families, which have lost more than one male member. The noxious alcoholic concoction, that sometimes comes mixed with deadly urea, battery fluid and chemicals, for an instant and extra high, is the main cause of deaths in such a large number," the statement said.

"Reportedly, according to local residents, of these, 600-700 litres is manufactured in Pusaina village alone, right under the nose of police and the excise department. It is

mentioned in the news report that usually 60-80 litres of liquor is consumed by the villagers per day and the remaining is supplied to the nearby villages and adjoining districts," it added.

The liquor made in Pusaina is reportedly very popular due to mixing of urea in jaggery and yeast, to 'guarantee' a strong kick, the rights panel said, quoting the report.

"The village pradhan has also stated that the hooch business in the village has now declined in comparison with the past, but it still continues. He has further mentioned that he tried to stop the illegal trade in the village after many deaths occurred but he was threatened by the mafia," the statement said.

"Not only this, even children aged 10 years, are involved in the illegal hooch trade, with the passage of time, they also become the consumers of the spurious liquor," it said, quoting the report.

As mentioned in the report, the superintendent of police of Mainpuri has stated that police have been making sincere efforts to destroy the illegal business in the district and have seized property worth Rs 11 crore from some of the kingpins of the liquor mafia. Police parties are also conducting raids to destroy the network, it said.

### Scroll.in

# Spurious liquor deaths: NHRC issues notice to UP government on report claiming 150 died in 15 years

The news report, if true, indicate failure on part of the concerned authorities for not taking lawful action against the culprits, the human rights panel said.

Tuesday, February 19th 2019

The National Human Rights Commission on Monday sent a notice to the Uttar Pradesh government over the reported deaths of 150 people in the last 15 years due to spurious liquor in Pusaina village of Mainpuri district. The commission asked the government to submit a comprehensive report in the matter within four weeks.

The human rights panel said it has taken suo motu cognisance of a media report that claimed that in the last 15 years "out of 300 families, 150 have widows in the age of 25 to 65 years" whose husbands died after consuming illegal liquor. The news report, if true, indicates failure on part of the concerned authorities for not taking lawful action against the culprits, the NHRC said.



# Hooch Deaths: NHRC Issues Notice to UP Govt Over Report of 150 Deaths in 15 Years

Recently, around 100 people died due to consumption of spurious liquor in Saharanpur and Kushinagar districts of Uttar Pradesh and Haridwar district of neighbouring Uttarakhand.

February 19, 2019

**New Delhi:** The National Human Rights Commission (NHRC) on Monday sent a notice to the Uttar Pradesh government over reported deaths of 150 people in the last 15 years due to consuming "spurious liquor" in Pusaina village of Mainpuri district.

The commission, in a statement said it has taken suo motu cognisance of a media report which claimed that in Pusaina village, "out of 300 families, 150 have widows in the age of 25-65, whose husbands died after consuming spurious liquor in the last 15 years."

The NHRC has observed that the contents of the news report, if true, indicate "failure" on part of the concerned authorities in taking lawful action against culprits, forcing the distraught families to lead miserable lives violating their rights to life, liberty and dignity.

The commission issued the notice to the chief secretary, seeking a detailed report in four weeks.

"The report should be comprehensive, covering the steps taken or proposed to be taken by the state agencies along with status of benefits of the social welfare schemes provided to the aggrieved families," it said in the statement.

The illegal business of hooch has been thriving in the area for years together as mentioned in the news report and no action seems to have been taken to address the issue, it said.

Recently, around 100 people died due to consumption of spurious liquor in Saharanpur and Kushinagar districts of Uttar Pradesh and Haridwar district of neighbouring Uttarakhand.

According to media reports, the hooch was suspected to have been made in villages near the Uttarakhand-Uttar Pradesh border, the commission said.

"According to the media report, carried today, in Pusaina village there are families, which have lost more than one male member. The noxious alcoholic concoction, that sometimes comes mixed with deadly urea, battery fluid and chemicals, for an instant and extra high, is the main cause of deaths in such a large number," the statement said.

"Reportedly, according to local residents, of these, 600-700 litres is manufactured in Pusaina village alone, right under the nose of police and the excise department. It is mentioned in the news report that usually 60-80 litres of liquor is consumed by the villagers per day and the remaining is supplied to the nearby villages and adjoining districts," it added.

The liquor made in Pusaina is reportedly very popular due to mixing of urea in jaggery and yeast, to 'guarantee' a strong kick, the rights panel said, quoting the report.

"The village pradhan has also stated that the hooch business in the village has now declined in comparison with the past, but it still continues. He has further mentioned that he tried to stop the illegal trade in the village after many deaths occurred but he was threatened by the mafia," the statement said.

"Not only this, even children aged 10 years, are involved in the illegal hooch trade, with the passage of time, they also become the consumers of the spurious liquor," it said, quoting the report.

As mentioned in the report, the superintendent of police of Mainpuri has stated that police have been making sincere efforts to destroy the illegal business in the district and have seized property worth Rs 11 crore from some of the kingpins of the liquor mafia. Police parties are also conducting raids to destroy the network, it said.

### Republic World

# Hooch Liquor Tragedy: NHRC Takes Suo Motu Cognizance Of Increasing Deaths, Sends Notice To U.P Government Demanding Detailed Probe Report

Written By Digital Desk | Mumbai | Published: February 19, 2019 11:16 IST

The National Human Rights Commission (NHRC) on Monday sent a notice to the Uttar Pradesh government over reported deaths of 150 people in the last 15 years due to consuming "spurious liquor" in Pusaina village of Mainpuri district.

Taking suo motu cognisance of a media report on the increasing number of deaths in the state due to illicit liquur, the Commission sent notice to the chief secretary, seeking a detailed report in four weeks.

In the news report, the NHRC observed that there has been "failure" on part of the concerned authorities in taking lawful action against culprits, forcing the distraught families to lead miserable lives violating their rights to life, liberty and dignity.

"The report should be comprehensive, covering the steps taken or proposed to be taken by the state agencies along with status of benefits of the social welfare schemes provided to the aggrieved families," it said in the statement.

The illegal business of hooch has been thriving in the area for years together and no action seems to have been taken to address the issue, it further added.

"According to the media report, carried today, in Pusaina village there are families, which have lost more than one male member. The noxious alcoholic concoction, that sometimes comes mixed with deadly urea, battery fluid and chemicals, for an instant and extra high, is the main cause of deaths in such a large number," the statement said.

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### **Devdiscourse**

# NHRC sends notice to UP govt over production of spurious liquor in Mainpuri

ANI New Delhi Updated: 18-02-2019

The National Human Rights Commission (NHRC) on Monday took suo motu cognizance of media reports that in Pusaina village of Mainpuri district, out of 300 families, 150 have widows in the age group of 25 to 65 whose husbands died after consuming spurious liquor in the last 15 years.

Reportedly, around 10,000 to 12,000 litres of liquor is manufactured and sold in the area every day despite police claiming to have cracked down on the illegal trade. The villagers are hesitant to say anything due to fear of the liquor mafia, said a statement.

In an official statement, NHRC said: "The Commission observed that the contents of the news report, if true, indicate a failure on part of the concerned authorities for not taking lawful action against the culprits forcing the distort families to lead miserable lives violating their rights to life, liberty and dignity."

Accordingly, the commission has issued a notice to the chief secretary, government of Uttar Pradesh calling for a detailed report in the matter within four weeks.

As per the statement, "The report should be comprehensive, covering the steps taken/proposed to be taken by the state agencies along with the status of benefits of the social welfare schemes provided to the aggrieved families."

The Commission has further observed that apparently no strict action has been taken by the police authorities and the administration to curb the menace. The illegal business of hooch has been trading in the area for the years together as mentioned in the news report and no action seems to have been taken, to address the core issue.

Recently, near about 100 people died in a hooch tragedy occurred in Saharanpur and Kushinagar districts of Uttar Pradesh and Haridwar district of Uttarakhand. As per media reports, the hooch was suspected to be made in the villages that fall near the Uttarakhand and Uttar Pradesh border.

A PIL was filed in the Supreme Court seeking CBI or SIT probe into the death of more than 152 persons due to the consumption of illicit liquor in Uttar Pradesh and Uttarakhand recently.

The consumption of spurious illegal liquor claimed the lives of over 150 people in Haridwar in Uttarakhand and Saharanpur and Kushinagar districts in Uttar Pradesh, forcing government officials to launch a major crackdown to nab those responsible for the sale of illicit liquor in the two states.



# NHRC Sends Notice to UP Govt over Production of Spurious Liquor in Mainpuri

**AGENCY NEWS** ANI Feb 18, 2019 11:54 PM IST

New Delhi [India], Feb 18 (ANI): The National Human Rights Commission (NHRC) on Monday took suo motu cognizance of media reports that in Pusaina village of Mainpuri district, out of 300 families, 150 have widows in the age group of 25 to 65 whose husbands died after consuming spurious liquor in the last 15 years.

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